

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for District Judges (Entry Level) (on completion of one year Service)

(21.04.2025 to 26.04.2025)

DATE/ DAY	SESSION – I 10:00 am to 11:15 am	SESSION – II 11:30 am to 12:45 pm	SESSION – III 12:45 pm to 2:00 pm	SESSION – IV 2:45 pm to 4.20 pm	SESSION – V 4:40 pm onwards
21.04.2025 Monday	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy	Discussion on Motor Accident Claim Cases: • Overview of the statutory scheme under the Act and Rules • Simple injuries and permanent disability • Death cases Followed by open interaction By: Shri Amit Singh Sisodia, OSD, MPSJA	Key issues relating to – (i) Examination of accused (Guidelines of Rajkumar@Suman v. State) (ii) Victim Compensation Followed by open interaction By: Shri Sachin Sharma, Additional Director, MPSJA	Motor Accident Claim Cases : • Defence taken by Insurance Company • Pay and Recover Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Key issues relating to Bail: Law and Procedure By: Hon'ble Shri Justice Atul Sreedharan Judge, High Court of M.P.
22.04.2025 Tuesday	Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Power and Procedure (d) Revision in specific cases Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	T E A B R E A K Narcotic Drugs and Psychotropic Substances Act, 1985: Trial of offences, Appreciation of evidence, Sentencing Followed by open interaction By: Director, MPSJA & Shri Amit Singh Sisodia, OSD, MPSJA	Electronic Evidence and Cyber Crimes Followed by open interaction By: Shri Manish Sharma, Faculty Member (J.1), MPSJA	L U N C H B R E A K An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 & Application for setting aside awards under the National Highway Act, 1956 Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	T E A B R E A K Appreciation of DNA evidence By: Hon'ble Shri Justice Vivek Jain, Judge, High Court of M.P.
23.04.2025 Wednesday	Civil Appeal: Cross appeal and cross objections, Additional issues and evidence, Remand for retrial Followed by open interaction By: Shri Sachin Sharma, Additional Director, MPSJA	Key issues relating to – Juvenile Justice (Care & Protection of Children) Act & Judicial procedural aspects of Children's Court Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	Key issues relating to Execution and guideline Followed by open interaction By: Shri Amit Singh Sisodia, O.S.D., MPSJA	Session Trial in general – (i) Framing of charges (ii) Culpable Homicide vs. Murder (iii) Dowry Death (iv) Order u/s. 232 Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Key issues relating to civil Jurisdiction – Original & Appellate Followed by open interaction By: Hon'ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of M.P.

DATE/ DAY	SESSION – I 10:00 am to 11:15 am	SESSION – II 11:30 am to 12:45 pm	SESSION – III 12:45 pm to 2:00 pm	SESSION – IV 2:45 pm to 4.20 pm	SESSION – V 4:40 pm onwards		
24.04.2025 Thursday	Criminal Appeal: Filing of appeal, Locus, Jail appeal, Limitation, Issuance of notice, Suspension of conviction/ sentence Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	Discussion on: (i) The Principles of sentencing/ punishment (ii) The Principle of proportion between crime and punishment (iii) The Principle and procedure of Capital punishment Followed by open interaction By: Director, MPSJA & Shri Amit Singh Sisodia, O.S.D., MPSJA	Key issues relating to Arbitration & Conciliation Act, 1996 (a) Application for Interim Measures u/s 9; (b) Application for setting aside arbitral award u/s 34; (c) Enforcement of Arbitral Awards u/s 36 Followed by open interaction By: Shri Sachin Sharma, Additional Director, MPSJA	Session Trial : Marshalling and appreciation of evidence – (a) Circumstantial Evidence (b) Last seen theory (c) Discovery of Fact (S. 23 BSA) (d) Explanation regarding special knowledge (S. 351 BNSS & 103 BSA) (e) Plea of <i>alibi</i> Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Key issues relating to claim cases under Motor Vehicles Act : Open interaction By: Hon'ble Shri Justice Vivek Agarwal, Judge, High Court of M.P.		
DATE/ DAY	7:00 am to 8:00 am	SESSION – I 10:00 am to 11:15 am	SESSION – II 11:30 am to 12:45 pm	SESSION – III 12:45 pm to 2:00 pm	SESSION – IV 2:45 pm to 4:00 pm	SESSION – V 4:15 pm to 5.30 pm	SESSION – VI 5:30 pm onwards
25.04.2025 Friday	Judicial wellness: Yoga, why necessary? (Part-I) By: Shri Asharam Prajapati	Electricity Act, 2003: (a) Cognizance & Procedure of trial of offences (b) Theft of electricity and unauthorized use of electricity, (c) Civil liability, compounding of offences under the Act Followed by open interaction By: Shri Sachin Sharma, Additional Director, MPSJA	Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Shri S.N. Khare, Former District Judge, Jabalpur	Bail in general (Sections 480 and 482 BNSS and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Director, MPSJA & Shri Amit Singh Sisodia, O.S.D., MPSJA	Sessions trial:- Marshalling and appreciation of evidence (a) Dying Declaration (b) Extra judicial confession (c) Injuries on the body of the accused (d) Defective investigation (e) Appreciation of defence evidence Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Discussion on guidelines issued by the Supreme Court : • Gohar Mohammed v. U.P. SRTC • Yashpal Jain v Sushila devi • Satender Kumar Antil v. CBI • Md. Asfak Alam v. The State of Jharkhand & anr. • Indra Kunwer v. State of Chhattisgarh Presentation by Participants	Judicial wellness: All round personality development By: Shri Anil Sarode
DATE/ DAY	7:00 am to 8:00 am	SESSION – I 10:00 am to 11:00 am	SESSION – II 11:15 am to 12:30 pm	SESSION – III 12:30 pm to 1:45 pm	SESSION – IV 2:30 pm onwards		
26.04.2025 Saturday	Judicial wellness: Yoga, why necessary? (Part-II) By: Shri Asharam Prajapati	Judicial wellness: Insight of life & awareness – How to enhance value of life By: Shri Anil Sarode	Key issues relating to Protection of Children from Sexual Offences Act, 2012: (i) Determination of victim's age (ii) Presumption and trial procedure of offences (iii) Gender Sensitization Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA	Discussion on Judgments Civil & Criminal By: Director & Officers of the Academy	Open interactive session followed by Valedictory By: Director & Officers of the Academy		

- Note:
- (1) The Schedule is subject to change as per exigencies.
 - (2) Use of Cell Phones in lecture room is strictly prohibited.
 - (3) **Attendance in Yoga Sessions is compulsory.**